

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2173**

**Monday, December 9, 2024/Agrahayana 18, 1946 (Saka)**

**Funds Sanctioned by PSUs in Barabanki Under CSR**

**QUESTION**

**2173. Shri Tanuj Punia:**

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the details of funds sanctioned by various PSUs under CSR in Barabanki, Uttar Pradesh during the last three years;**
- (b) the number of works/projects sanctioned for which funds have been allocated along with the details of the works pending; and**
- (c) the time by which the said pending allocation is likely to be made?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**[SHRI HARSH MALHOTRA]**

**(a)&(b): There is no provision of allocation/sanction of CSR funds under the Companies Act, 2013. The legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR Policy of the Company.**

**On the basis of annual filings, the CSR expenditure by PSUs and Non-PSUs in Barabanki for last three financial years (FY) i.e, 2020-21, 2021-22 and 2022-23 are attached at Annexure-I and II respectively.**

**Further, The details of the Development Sector-wise CSR expenditure incurred by the PSUs and Non-PSUs in Barabanki for last three financial years (FY) i.e, 2020-21, 2021-22 and 2022-23 are attached at Annexure-III and Annexure-IV respectively.**

**(c): Through the Companies (Amendment) Acts, 2019 and 2020, certain amendments to Section 135 of the Act have been made to provide for treatment of unspent CSR amount on the basis of nature of the project. In case of an ongoing project, the company is required to transfer the unspent amount to a special account of the company i.e 'Unspent CSR Account', within 30 days from the end of financial year and spend the same in pursuance of its CSR policy within the next three financial years from the date of such transfer. After lapse of three financial years, the amount remaining unspent, if any, is required to be transferred to any Fund mentioned in Schedule VII of the Act. In case of other than an ongoing project, the company is required to transfer the unspent CSR amount to any Fund mentioned in Schedule VII of the Act within a period of six months from the end of the financial year.**

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**ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2173  
FOR 09.12.2024**

<b>CSR expenditure by PSUs in Barabanki from FY 2020-21 to 2022-23</b> <b>(Amount in Rs. Cr.)</b>			
<b>District</b>	<b>FY 2020-21</b>	<b>FY 2021-22</b>	<b>FY 2022-23</b>
<b>Barabanki</b>	--	<b>0.36</b>	<b>5.02</b>
<b>Total</b>	--	<b>0.36</b>	<b>5.02</b>

**(Data upto 31.03.2024) (Source: Corporate Data Management Cell)**

**ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2173  
FOR 09.12.2024**

<b>CSR expenditure by Non-PSUs in Barabanki from FY 2020-21 to 2022-23</b> <b>(Amount in Rs. Cr.)</b>			
<b>District</b>	<b>FY 2020-21</b>	<b>FY 2021-22</b>	<b>FY 2022-23</b>
<b>Barabanki</b>	<b>1.61</b>	<b>1.53</b>	<b>1.82</b>
<b>Total</b>	<b>1.61</b>	<b>1.53</b>	<b>1.82</b>

**(Data upto 31.03.2024) (Source: Corporate Data Management Cell)**

**ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2173  
FOR 09.12.2024**

<b>Development Sector-wise CSR expenditure by PSUs in Barabanki from FY 2020-21 to 2022-23 (Amount in Rs. Cr.)</b>			
<b>Sector</b>	<b>FY 2020-21</b>	<b>FY 2021-22</b>	<b>FY 2022-23</b>
<b>Education</b>	--	<b>0.08</b>	<b>0.10</b>
<b>Health Care</b>	--	<b>0.28</b>	<b>0.48</b>
<b>Rural development projects</b>	--	--	<b>4.32</b>
<b>Vocational skills</b>	--	--	<b>0.12</b>
<b>Total</b>	--	<b>0.36</b>	<b>5.02</b>

**(Data upto 31.03.2024) (Source: Corporate Data Management Cell)**

**ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2173  
FOR 09.12.2024**

<b>Development Sector-wise CSR expenditure by Non-PSUs in Barabanki from FY 2020-21 to 2022-23 (Amount in Rs. Cr.)</b>			
<b>Sector</b>	<b>FY 2020-21</b>	<b>FY2021-22</b>	<b>FY 2022-23</b>
<b>Art And Culture</b>	--	--	<b>0.02</b>
<b>Education</b>	<b>0.11</b>	--	<b>0.80</b>
<b>Environmental Sustainability</b>	--	<b>0.01</b>	--
<b>Gender Equality</b>	--	--	<b>0.10</b>
<b>Health Care</b>	--	<b>0.06</b>	<b>0.76</b>
<b>Livelihood Enhancement Projects</b>	<b>0.01</b>	--	--
<b>Poverty, Eradicating Hunger, Malnutrition</b>	--	--	--
<b>Rural development projects</b>	<b>1.49</b>	<b>1.46</b>	--
<b>Sanitation</b>	--	--	<b>0.04</b>
<b>Vocational skills</b>	--	--	<b>0.06</b>
<b>Women Empowerment</b>	--	--	<b>0.04</b>
<b>Total</b>	<b>1.61</b>	<b>1.53</b>	<b>1.82</b>

**(Data upto 31.03.2024) (Source: Corporate Data Management Cell)**